



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक ४६]

मंगळवार, डिसेंबर १७, २०१३/अग्रहायण २६, शके १९३५

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असाधारण क्रमांक ८०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Bill, 2013 (L. A. Bill No. XLIII of 2013), introduced in the Legislative Assembly on the 17<sup>th</sup> December 2013, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Principal Secretary to Government,  
Law and Judiciary Department.

**L. A. BILL No. XLIII OF 2013.**

*A BILL*

*further to amend the Maharashtra Co-operative Societies Act, 1960.*

Mah.  
XXIV  
of  
1961.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Co-operative Societies Short title. (Second Amendment) Act, 2013.

Amendment of section 73CB of Mah. XXIV of 1961. 2. In section 73CB of the Maharashtra Co-operative Societies Act, 1960, in sub-section (15), for the words, figures and letters "before the 31<sup>st</sup> December 2013" the words, figures and letters "before the 31<sup>st</sup> December 2014" shall be substituted. Mah. XXIV of 1961.

## STATEMENT OF OBJECTS AND REASONS

Section 73CB of the Maharashtra Co-operative Societies Act, 1960 as inserted by the Mah. XVI of 2013, which has been enacted in pursuant to the Constitution (Ninety-seventh Amendment) Act, 2011, provides for constitution of the State Co-operative Election Authority. The Government of Maharashtra has accordingly constituted the State Co-operative Election Authority and has initiated various measures for conduct of elections to the committees of the Co-operative Societies in the State. However, certain procedural requirements including the appointment of the State Co-operative Election Commissioner, though initiated are yet to be completed and are in progress.

2. Sub-section (15) of the said section 73CB provides that the elections to the committee and the consequent elections to the office bearers which were due on the date of commencement of the said Mah. XVI of 2013, i.e. the 14<sup>th</sup> February 2013 or which may become due up to the 31<sup>st</sup> March 2013 will be held before the 31<sup>st</sup> December 2013. The elections of more than 23,000 societies are due as on date. In view of the circumstances, obviously, it will not be possible to conduct the elections before the stipulated date i.e. the 31<sup>st</sup> December 2013.

3. The General Elections to the *Lok Sabha* are likely to be held in the month of April 2014 and the General Elections to the State Legislative Assembly are due in the month of October 2014. Taking into consideration the huge burden on the Government machinery to conduct the said General Elections and the considerable number of Co-operative Societies due for elections, it is considered expedient to amend the said sub-section (15) of the said section 73CB so as to provide that the elections which were due on the date of commencement of the Mah. XVI of 2013 and became due upto the 31<sup>st</sup> March 2013 will be held before the 31<sup>st</sup> December 2014.

4. The Bill seeks to achieve the above objectives.

Nagpur,

Dated the 16<sup>th</sup> December 2013.

HARSHAVARDHAN PATIL,

Minister for Co-operation.